

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 614
IB-839/ND/2022

IN THE MATTER OF:

Small Industries Development Bank of India

...PETITIONER

Vs.

Mr. Amar Nath Rai

...RESPONDENT

Section

U/s 95(1) of IB Code, 2016

Order delivered on 15.03.2023
(Virtual Hearing)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Mr. Abhishek Devgan and Mr.
Vishal Hirawat, Advs.

For the Respondent

:

ORDER

On the request made by Mr. Ahishek Devgan, Ld. Counsel for the Petitioner, the matter is adjourned by 3 weeks to enable the Applicant to file appropriate application. List on **17.04.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)